CALCUTTA BENCH

No. D. A. 1119 of 1996

Date of Order: 25.9.1996

Present: Hon'ble Mr. Justice A.K. Chatterjee: Vice-Chairman.
Hon'ble Dr. B. C. Sarma: Administrative Member.

KALL OL KUMAR MUKHOPADHYAY

· Vs .

N.A.T.M.O.

For the applicant : Mr. M. P. Rai, counsel.

For the respondents: Mr.S.K.Dutta, counsel (For Res. 2 and 3).

ORDER

Heard ld.counsel for both the parties.

- 2. Ld.counsel for the applicant states that he had received the interview letter and duly appeared before the U.P.S.C. and at present, he has no grievance on that score. In the circumstances, he does not press this application, except that there may be an order for payment of TA/DA to the applicant.
- 3. On perusal of the order dated 11.9.1996, we find that it was recorded that the applicant shall not be entitled to any TA/DA expenses for appearing in such interview till further orders. Under the circumstances, we consider that this interim order shall not stand in the way of granting such TA/DA, which may be admissible to the applicant, under the rules.
- 4. The application is accordingly treated to be disposed of as withdrawn. No order is made as to costs.

(B.C.Sarma)
Administrative Member

(A.K.Chatterjee) Vice-Chairman